

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6548/2019

(Arising out of impugned final judgment and order dated 25-09-2018 in CRR No. 42/2018 passed by the High Court Of Uttarakhand At Nainital)

POOJA

Petitioner(s)

VERSUS

THE STATE OF UTTARAKHAND & ANR.

Respondent(s)

(IA No. 88047/2019 - EXEMPTION FROM FILING O.T.)

Date : 22-11-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Abhimanyu Jhamba, Adv.
Ms. Thonpinao Thangal, Adv.
Mr. Ashish Jhamb, Adv.
Ms. Hatnesimawi, Adv.
Mr. Samir Ali Khan, AOR

For Respondent(s) Mr. Jatinder Kumar Bhatia, AOR
Mr. Ashutosh Kumar Sharma, Adv.

Mrs. Anagha S. Desai, AOR
Mr. Satyajit A. Desai, Adv.
Mr. Siddharth Gautam, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have been informed that in the present matter, the trial indeed proceeded in relation to the offences pertaining to Sections 504 and 506 IPC wherein the respondent No. 2 was acquitted by the judgment and order dated 01.05.2019; and the said decision has attained finality, for having not been challenged any further.

Learned counsel for the petitioner prays for and is granted time to place the copy of the said judgment on record.

List the matter on 06.12.2021.

(POOJA SHARMA)
SENIOR PERSONAL ASSISTANT

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER